## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(CAA)-373 (PB)/2017

In the matter of:

Konark Cinema (P) Ltd And Naarad Media (P) Ltd

**PETITIONER** 

**SECTION:** 

Under Section 230-232

Order delivered on 16.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

**DEEPA KRISHAN** Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Deepika Shori, Advocate

For the Respondent/Corporate Debtor:::

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel

along with Mr. Omkar Singh, Income tax Deptt.

Mr. Ajeyo Sharma for OL - Manush P

**ORDER** 

Learned Counsel for the petitioner is present. Ld. Company Prosecutor and Ld. representative for the Official Liquidator are also present. While the report of RD is available but as far as the report of OL is concerned, it is stated by the Ld. representative that the report & documents of OL are under consideration and hence, 10 days time may be granted for filing the observations of Official Liquidator. Ld. Standing Counsel for the Income tax Department is also present and seeks 10 days time to file the observations in relation to the Transferor Company. In relation to the Transferee Company, it is represented that the report has already been filed.

In view of the above statement made by the statutory authorities, 10 days time is granted to file their observations.

Post the matter on 09.3.2018.

(DEEPA KRISHAN) MEMBER (TECHNICAL)

(R. VARADHARAJAN) **MEMBER (JUDICIAL)** 

Surjit